

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION No. *3
TO BE ANSWERED ON 02.02.2018

Open Burning of Waste Material/Garbage

*3. SHRI RATTAN LAL KATARIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether open burning of waste material/garbage is not being checked despite orders issued by the National Green Tribunal in this regard;
- (b) whether the Government has received complaints in the matter and if so, the details thereof along with the action taken thereon so far, State/UT-wise;
- (c) whether the Government is considering to take any new steps to check open burning of waste material/garbage; and
- (d) if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 3 to be answered on Friday, the 2nd February, 2018 (13 magh, Saka, 1939) on “Open Burning of Waste Material/Garbage” by Shri Rattan Lal Kataria.

(a) to (d) The Ministry in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. The Rules prescribe that no waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies. Further, the Rules direct the waste generators to segregate the waste at source and hand over the segregated waste to authorised waste pickers or waste collectors. Under the duties and responsibilities of local authorities and village Panchayats, the Rules direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the authorised waste collectors. The Rules mandate the Urban Local Bodies to frame Bye-Laws incorporating the provisions of Solid Waste Management Rules, 2016 and ensure timely implementation.

The Ministry of Housing and Urban Affairs (MoHUA) has overall mandate to take periodic review of the measures taken by the states and local bodies for improving their solid waste management practices. The Rules mandated various Ministries, Government departments, Municipalities and even village panchayat to abide by certain activities and timelines for effective implementation of the rules. The Rules mandates the Central Pollution Control Board (CPCB) to co-ordinate with State Pollution Control Board and review the implementations of the Rules in the country.

Apart from framing the policy, the Central Government is also supporting the efforts of State Governments in establishing the infrastructure related proper implementation of solid waste management in their states. MoHUA is implementing the Swachh Bharat Mission (Urban) project under which various projects have been taken up. Under this programme during the mission period of 2014-15 to 2019-20, an allocation of Rs. 7424.24 Cr has been made for Solid Waste Management Projects

Hon'ble NGT vide its orders in various matters has directed the individuals as well as the bodies responsible for management of waste to pay environmental compensation of amount ranging from Rs. 5000/- to Rs. 25,000/- in case of simple burning or bulk waste burning.

The Ministry has written letters to all the Chief Ministers of the states and the Lieutenant Governors of the Union Territories for effective implementation and compliance of the provisions of various waste management rules including Solid Waste Management Rules, 2016. Central Pollution Control Board (CPCB) has issued directions under Section 5 of the Environment (Protection) Act, 1986 to the Commissioners of Municipal Authorities of 53 Metro-cities and 18 State Capitals for implementation of Solid Waste Management Rules, 2016. Further, based on various complaints received in past in several matters, directions have been issued by CPCB under Section 5 of Environment (Protection) Act, 1986 to East Delhi Municipal

Corporation (EDMC), South Delhi Municipal Corporation (SDMC), North Delhi Municipal Corporation, New Delhi Municipal Corporation, Delhi Cantonment Board (DCB).

The concerns regarding open burning of waste material/garbage are well addressed in the Solid Waste Management Rules, 2016 and the emphasis of the Government is on implementation of the provisions of the Rules by the respective local authorities, therefore, the Ministry has been continuously following with the State Governments urging them to strictly implement the said Rules.
